CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.234/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption

> of tariff for 2000 MW inter-State Transmission System Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage System (ESS) (SECI ISTS XVII) and selected through competitive bidding process as per the Guidelines dated 9.6.2023 of the Ministry of

Power, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : NTPC Renewable Energy Limited and Ors.

Date of Hearing : 18.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI

> Shri Rahul Ranjan, Advocate, SECI Shri Prajeet Ghosh, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 2000 MW Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage System (ESS) connected with the inter-State Transmission System and selected through competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 issued by the Ministry of Power, Government of India. Learned counsel also added that there are certain subsequent developments in the matter after the filing of the Petition and the Petitioner may be permitted to file an additional affidavit to place on record the same.

- 2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
 - (c) The Petitioner to submit on an affidavit within two weeks the certificate about efficient and transparent price discovery.
 - (d) The Petitioner to file its additional affidavit as mentioned above, within two weeks.

3. The Petition will be listed for the hearing on 8.5.2025.

> By order of the Commission (T.D. Pant) Joint Chief (Law)